The Indian Stamp (Delhi Amendment) Act, 2001

Act 8 of 2001

Keyword(s):
Central Act Amendment Stamp Duty, Treasury

Amendment appended: 10 of 2007
60. **JAGANNATHI ANANDI:—**[विशेष विश्लेषण के लिए, या तो संसाधित।]

61. **पत्रों का अभिवादन:—**

(क) जबकि यहाँ नहीं है जिसे कि पत्रों का शुल्क है जो यह और सेवा से अधिक प्राप्त नहीं है।

(ख) किसी उन के मायावती नहीं है।

**पूर्व:**

यह पत्रों का अभिवादन, का यह पत्र शुल्क में नहीं है।

62. **अंशों:—**(जो प्रत्यक्ष से है प्रत्यक्ष के)

63. **पत्रों का अन्तर्गत:—**अभिवादन के रूप में या अति पत्रों के रूप में।

**पूर्व:**

उस पत्रों का अन्तर्गत हो, शुल्क में नहीं हो।

64. **प्रारंभ:—**

(क) कोई प्रारंभ:—कितने नामों का, या संपत्ति संबंधर्ती जो किसी लेख द्वारा की गई हो, और जो नौकर न हो।

(ख) का निश्चित किसी संपत्ति का, या संपत्ति से संबंधित जो किसी लेख द्वारा की गई हो और नौकर न हो।

**कृपया ध्यानस्वरूप (राज्यक-58) मूल्यांकन-दीर्घ कालकिर्तिक (राज्यक-9) रिजल्टेन्स:—**रिजल्टेन्स के रूप में प्रदेश (राज्यक-30)

65. **माल का विषय:—**अथवा कोई गिरेश को उसमें ग्राह्य गिरेश गिरेश का, या उसके अवधारणाओं या भाषा का, किसी उच्चतम वा भी बदलने में, जो किसी वर्तमान माल के प्रेषण में रहते हैं, संभवतः प्रमाणित होता है, जो हृदेश गिरेश उस गिरेश द्वारा या उसकी तरह है, जिसके एक या एक नल हो हास्यकृति या प्रमाणित किया गया है।

एम.आर. महेशर, अमर राक्षिन (विधि एस. नार्थ)

No.F.14 (23)/LA-2001/335.—The following Act of Legislative Assembly of the national Capital Territory of Delhi received the assent of the President of India on 18th July, 2001 and is hereby published for general information.—

**THE INDIAN STAMP (DELHI AMENDMENT) ACT, 2001**

(Delhi Act No : 'a' of 2001)

(As passed by the legislative Assembly of the National Capital Territory of Delhi on 28th March, 2001).

**AN**

**ACT**

Further to amend the Indian Stamp Act, 1899.

BE it enacted the Legislative Assembly of the national Capital Territory of Delhi in the Fifty-second year of the Republic of India as follows:—

**Short Title, extent and Commencement**

1. (1) This Act may be called the Indian Stamp (Delhi Amendment) Act, 2001.

(2) It extends to the whole of the national Capital Territory of Delhi.

(3) It shall come into force on such date as the Lieutenant Governor of the National Capital Territory may, by notification in the Delhi Gazette, appoint.
Substitution of Schedule for Schedule I-A

In the Indian Stamp Act, 1869 as in force in the National Capital Territory of Delhi, for Schedule I-A, the following Schedule shall be substituted, namely:

“SCHEDULE I-A”

Description of Instrument

1. ACKNOWLEDGEMENT, of a debt exceeding twenty rupees in amount or value, written or signed by or on behalf of a debtor in order to supply evidence of such debt. Any book (other than a banker’s Pass Book) or on a separate piece of paper when such book or paper is left in the creditor’s possession:

Provided that such acknowledgement does not contain any promise to pay the debt or any stipulation to pay interest or to deliver any goods or other property.

2. ADMINISTRATION BOND, including a bond given u/s 6 of the Govt. Saving Bank Act, 1873 or sections 291, 375 and 376 of the Indian Succession Act, 1925.

(a) Where the amount does not exceed Rs. 1000

(b) In any other case:

3. ADOPTION DEED, that is to say, any instrument (other than a Will), recording an adoption, or conferring or purporting to confer an authority to adopt:

ADVOCATE—See Entry as an Advocate (No. 39)

4. AFFIDAVIT, including an affirmation or Declaration in the case of persons by law allowed to affirm or declare instead of Swearing:

Exemptions:

Affidavit or declaration in writing when made :

(a) As a condition of enrollment under the Army Act, 1950; or Air Force Act, 1950;

(b) For the immediate purpose of being filed or used in any court or before the officer of any court;

(c) For the immediate purpose of enabling any person to receive any pension or charitable allowance.

5. AGREEMENT OR MEMORANDUM OF AN AGREEMENT:

(a) If relating to the sale of a bill of exchange;

(b) If relating to the sale of a Government Security or share in an incorporated company or other body corporate

(c) If not otherwise provided for;

Exemptions:

Agreement or memorandum of agreement:

(a) For or relating to the sale of goods or merchandise exclusively, not being a Note or Memorandum chargeable under No. 43;

(b) Made in the form of tenders to the Central Govt. for or relating to any loan.

6. AGREEMENT TO LEASE—See Lease (No. 35):

Agreement relating to Deposit of Title Deed Pawa or Pledge, that is to say, any instrument evidencing an agreement relating to:

(1) The deposit of title-deeds or instruments constituting or being evidence of the title to any property whatever (other than a marketable security), or,
<table>
<thead>
<tr>
<th>Description of Instrument</th>
<th>Proper Stamp Duty</th>
</tr>
</thead>
<tbody>
<tr>
<td>(2) The pawn or pledge of moveable property, where such deposit, pawn or pledge has been made by way of security for the repayment of money advanced or to be advanced by way of loan or an existing or future debt.—</td>
<td>0.5 per cent of the amount secured by such deed, subject to a maximum of fifty thousand rupees.</td>
</tr>
<tr>
<td>(a) If such loan or debt is repayable on demand or more than three months from the date of the instrument evidencing the agreement:—</td>
<td>Half the duty payable under sub-clause (a).</td>
</tr>
<tr>
<td>(b) If such loan or debt is repayable not more than three months from the date of such instrument. Exemptions: Instrument of pawn or pledge of goods if unstated.</td>
<td>One hundred rupees</td>
</tr>
<tr>
<td>7. APPOINTMENT IN EXECUTION OF A POWER, whether of trustees or of property, moveable or immovable, where made by any writing not being a will.</td>
<td>The same duty as Bottamary Bond No. 16</td>
</tr>
<tr>
<td>8. APPRAISEMENT OR VALUATION made otherwise than under an order of the Court in the course of a suit:—</td>
<td>Fifty rupees</td>
</tr>
<tr>
<td>(a) Where the amount does not exceed Rs. 1000.</td>
<td></td>
</tr>
<tr>
<td>(b) In any other case Exemptions:</td>
<td></td>
</tr>
<tr>
<td>(a) Appraisement of valuation made for the information of one party only, and not being in any manner obligatory between parties either by agreement or operation of law.</td>
<td></td>
</tr>
<tr>
<td>(b) Appraisement of crops for the purpose of ascertaining the amount to be given to a landlord as rent.</td>
<td></td>
</tr>
<tr>
<td>9. APPRENTICESHIP DEED, including every writing relating to the service or tuition of any apprentice, clerk or servant placed with any master to learn any profession, trade or employment, not being articles of Clerksip (No. 11). Exemptions: Instrument of apprenticeship executed by a Magistrate under the Apprentices Act, 1950, or by which a person is apprenticed by, or at the charge of, any public charity.</td>
<td>Ten rupees</td>
</tr>
<tr>
<td>10. ARTICLES OF ASSOCIATION OF A COMPANY:—</td>
<td></td>
</tr>
<tr>
<td>(a) When the authorised capital of the company does not exceed one lac:</td>
<td>0.15% of the Authorised share capital with a monetary ceiling of Rs. 25 Lakhs.</td>
</tr>
<tr>
<td>(b) In other cases Exemptions: Article of any Association not formed for profit and registered under section 25 of the Companies Act, 1956. See also Memorandum of Association of a Company (No. 39).</td>
<td></td>
</tr>
<tr>
<td>11. ARTICLES OF CLERKSHIP or contract whereby any person first becomes bound to serve as a clerk in order to his admission as an attorney in any High Court.</td>
<td>Four hundred rupees</td>
</tr>
</tbody>
</table>
Description of Instrument

ASSIGNMENT:—See conveyance (No. 23), Transfer No. 62 and Transfer of Lapse No. 63, as the case may be.

ATTORNEY—See entry as an Attorney No. 30 and power of Attorney (No. 48).

AUTHORITY TO ADOPT—See Adoption Deed (No. 3).

12. AWARD, that is to say, any decision in writing by an arbitrator or umpire, not being an award directing a partition on a reference made otherwise than by an order of the court in the course of a suit:—

(a) Where the amount or value of the property to which the award relates is set forth in such award, does not exceed Rs. 1000;

(b) If it exceeds Rs. 1000, but does not exceed Rs. 5000.

and for every additional Rs. 1000 or part thereof in excess of Rs. 5000.

BILL OF EXCHANGE

14. BILL OF LADING (including a through bill of lading)

15. BOND as defined by section 2(3) not being a DEBENTURE (No. 27) and not being otherwise.

Provided for by this Act or by the court fees Act, 1870-

See Administration Bond (No. 2) Attorney Bond (No. 16), Customs Bond (No. 26), Indemnity Bond (No. 34), Respondentia Bond (No. 56), Security Bond (No. 57)

Exemption Bond when executed by any person for the purpose of guaranteeing that the local income derived from private subscription to a charitable dispensary or hospital or to any other object of public utility shall not be less than a specified sum per month.

16. BOTTOMRY BOND, that is to say, any instrument whereby the master of a seagoing ship borrow money on a security of the ship to enable him to preserve the ship or prosecute her voyage.

17. CANCELLATION—Instrument of (including any instrument by which any instrument previously executed is cancelled) if attested and not otherwise provided for.

See also release (No. 55), Revocation of Settlement (No. 58-B), Surrender of lease (No. 61), Revocation of Trust (No. 64-B)

18. CERTIFICATE OF SALE (in respect of each property put up as a separate lot and sold). Conveyance duty as to the purchaser of any property sold by public auction by a Civil or Revenue Court Collector or other Revenue Officer

19. CERTIFICATE OR OTHER DOCUMENT evidence the right or title of the holder thereof, or any other person, either to any shares, one thousand stock in or of any incorporated Co. or other body corporate or to become proprietor of shares, scrip or stock in or of any such Co. or body.

See also LETTER OF ALLOTMENT OF SHARES No. 36

20. CHARTER PARTY, that is to say, any instrument (except an agreement for the hire of a tug steamer), whereby a vessel or some specified principal part thereof is let for the specified purposes of the charterer, whether it includes a penalty clause or not.
No. F. 1(7)/LA/2002/839.—The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the President on 14-6-2002 and is hereby published for general information.

The Delhi (Distribution of Proceeds of Taxes) Act, 2002 (Delhi Act No. 11 of 2002).

(Assessed by the Legislative Assembly of the National Capital Territory of Delhi on 3-6-2002).


Be it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Fifty-third Year of the Republic of India as follows:—

CHAPTER-I

Preliminary

1. Short title, extent and commencement:—

(1) This Act may be called the Delhi (Distribution of Proceeds of Taxes) Bill, 2002.

(2) It extends to the whole of the National Capital Territory of Delhi.

(3) It shall be deemed to have come into force on the 1st day of April, 1996.

2. Definitions:

in this Act, unless the context otherwise requires—

(a) "Municipality" means an institution of self-government constituted under article 243Q of the Constitution;

(b) "Government" means the Lt. Governor of the National Capital Territory of Delhi referred to in clause (1) of article 239AA of the Constitution;

(c) "Finance Commission" means the Finance Commission for the National Capital Territory of Delhi constituted under Section 3 of the Delhi Finance Commission Act, 1994 (10 of 1994).

CHAPTER-II

Taxes levied and distributed between the Government and the Municipalities.

3. Distribution of proceeds of taxes:

(1) All taxes and duties which shall be levied and collected by the Government, shall be distributed between the Government, and the Municipalities in the manner provided in Sub-section (2).

(2) Such percentage as may be prescribed of the net proceeds of such taxes and duties in any financial year (which shall form part of the Consolidated Fund of the National Capital Territory of Delhi) shall, if the Legislative Assembly of the National Capital Territory of Delhi by appropriation made by law in that behalf so provides, be assigned to the Municipalities and shall be distributed among the Municipalities in such percentage and in such manner as may be prescribed.

(3) In this Chapter, "prescribed" means prescribed by the Government by order after considering the recommendations of the Finance Commission.

CHAPTER-III

Amendment of the Delhi Municipal Corporation Act, 1957

4. Omission of Section 184:

Section 184 of the Delhi Municipal Corporation Act, 1957 (66 of 1957) shall be omitted.

CHAPTER-IV

Amendment of the Motor Vehicles Taxation Act, 1962

5. Omission of Section 20:

Section 20 of the Delhi Motor Vehicles Taxation Act, 1962 (37 of 1962) shall be omitted.

CHAPTER-V

Amendment of the New Delhi Municipal Council Act, 1994

6. Omission of Section 125:

Section 125 of the New Delhi Municipal Council Act, 1994 (44 of 1994) shall be omitted.

CHAPTER-V

Miscellaneous

7. Validation.—All things done and all steps taken by the Government before the commencement of this Act, for assignment and distribution of the net proceeds of taxes and duties levied and collected by the Government to the Municipalities, shall, in so far as they are in conformity with the provisions of this Act, be deemed to have been done or taken under these provisions as if such provisions were in force at the time such things were done or such steps were taken.

NOTIFICATION

In exercise of the powers conferred by subsection (3) of section 1 of the Indian Stamp (Delhi Amendment) Act, 2007, (Delhi Act No. 10 of 2007) the Lieutenant Governor of the National Capital Territory of Delhi, hereby, appoints the 20th day of November 2007, as the date on from which the said Act shall come into force.

By order and in the name of the Lieutenant Governor of the National Capital Territory of Delhi,

(Ajay Kumar Garg)

Joint Secretary (Finance/Planning)

Copy forwarded to:
1. The Secretary, GAD, Govt. of NCT of Delhi, Delhi Secretariat, I.P. Estate, New Delhi (in duplicate with Hindi version) with the request to publish the order in the Delhi Gazette part –IV extraordinary to today’s date.
2. The Secretary to Govt. of India, Ministry of Home Affairs, New Delhi.
3. The Secretary to Govt. of India, Ministry of Finance, New Delhi.
4. The Principal Secretary to the Hon’ble Lieutenant Governor Delhi.
5. The Principal Secretary to the Chief Minister, Govt. of National Capital Territory of Delhi.
6. The Secretary to the Finance Minister, Govt. of National Capital Territory of Delhi.
7. The Secretary to the Revenue Minister, Govt. of National Capital Territory of Delhi.
8. The Secretary (Revenue) and Divisional Commissioner, Govt. of NCT of Delhi, 5 Sham Nath Marg, Delhi.
9. The OSD to the Chief Secretary, Govt. of National Capital Territory of Delhi.
10. The Deputy Secretary, Law, Judicial & Legislative Affairs, Govt. of NCT of Delhi.
12. Website
दिल्ली राजपत्र (भाग 4) अधिवक्तान्त में प्रकाशनार्थ
राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार
विभाग (डी.ई.) में विभाग
दिल्ली सचिवालय, आई. ऑफ़ प्रेस, नई दिल्ली-110002.

सं.फा.5(111)/विभाग (कर एवं स्थापना) /2007-08/सत्यमग्र|157 विनाक् 19.11.07

अधिपत्तन

सं.फा.5(111)/विभाग (कर एवं स्थापना) /2007-08/ — भारतीय सुरक्षा (दिल्ली संयुक्त)
अधिनियम, 2007 (2007 का दिल्ली अधिनियम संख्या 10) की भाषा (1) की उपधारा (3) द्वारा प्रवल शक्तियों
का प्रयोग करते हुए राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराजपत्र, एक दिन से 20 दिन की
उपराजपत्र के साथ तय किए जाने के उपर नियत करते हैं।

राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराजपत्र के
आदेश से तथा उनके नाम पर

(शाजहान खान गार्ड)
संयुक्त सचिव, (विभाग/योजना)

सं.फा.5(111)/विभाग (कर एवं स्थापना) /2007-08/सत्यमग्र|159 विनाक् 19.11.07

अतिक्रिया निम्नलिखित को प्रेरित —

(1) सचिव, सामान्य प्रशासन विभाग, राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार को एक अतिरिक्त प्रति सचिव
दिल्ली राजपत्र (भाग 4) अधिवक्तान्त में आग पर विभाग की तिथि में प्रकाशनार्थ।
(2) सचिव, गृह मंत्रालय, भारत सरकार, नई दिल्ली।
(3) सचिव, विभाग मंत्रालय, भारत सरकार, नई दिल्ली।
(4) प्रथम सचिव, उपराजपत्र प्रांत ग्रांट यार, मार्शल।
(5) प्रथम सचिव, नरसंहार, राजधानी क्षेत्र दिल्ली सरकार, दिल्ली सचिवालय, नई दिल्ली।
(6) सचिव, विभाग मंत्री, दिल्ली सरकार, दिल्ली सचिवालय, हाउसाफ्स्ट एस्टेट, नई दिल्ली।
(7) सचिव, राजधानी क्षेत्र दिल्ली सरकार, दिल्ली सचिवालय, हाउसाफ्स्ट एस्टेट, नई दिल्ली।
(8) सचिव, राष्ट्रीय संस्थान आयुक्त, राजीव एक्स्फोर्म, दिल्ली सरकार, दिल्ली सचिवालय, नई दिल्ली।
(9) विशेष कार्यालय, गृह सचिव, राजीव एक्स्फोर्म दिल्ली सरकार, दिल्ली सचिवालय, नई दिल्ली।
(10) उपस्थित व लाइसेंस दिल्ली सरकार, दिल्ली सचिवालय, नई दिल्ली।
(11) गर्दर सारंग
(12) दैव सारंग

(शाजहान खान गार्ड)
संयुक्त सचिव, (विभाग/योजना)
GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS)
8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI


To

The Joint Secretary (GAD),
General Administration Department,
2nd Level, A-Wing,
Delhi Secretariat,
New Delhi.

Subject: The Indian Stamp (Delhi Amendment) Act, 2007(Delhi Act 10 of 2007).

Sir,

I am directed to forward herewith two copies of the above notification (English and Hindi versions) for publishing in the Delhi Gazette (Part-IV) – Extra-Ordinary today itself. It is requested that at least 10 copies of this Act may be sent to this Department as soon as received from the press.

Yours faithfully,

Encl: As above

(Rakesh Syal)
Joint Secretary (Law, Justice & L.A.)

No. F.14 (20)/LA-2007/ 15/07/ 07 0 93
Dated the November, 2007

Copy together with the copy of enclosures forwarded for information and necessary action to:

1. The Secretary, Government of India, Ministry of Home Affairs, New Delhi.
2. The Joint Secretary & Legislative Counsel, Government of India, Ministry of Law & Justice, Legislative Department (Correction Cell), Shastri Bhawan, New Delhi.
3. The Pr.Secretary (Finance), Govt.of NCT of Delhi, Delhi Secretariat, 4th Level, A-Wing, New Delhi.
4. The Pr. Secretary to Chief Minister, Govt.of NCT of Delhi, Delhi Secretariat, New Delhi.
5. The Secretary to Lieutenant Governor, Raj Niwas, Delhi-110054.
6. The Secretary (GAD), Govt.of NCT of Delhi, Delhi Secretariat, 2nd Level, A-Wing, New Delhi.
7. The Secretary (LA), Delhi Legislative Assembly Secretariat, Old Secretariat, Delhi-11004.
8. The OSD to Chief Secretary, Govt.of NCT of Delhi, Delhi Secretariat, New Delhi.
9. Sh. N.G. Goswami, Legislative Counsel, Law Department, Govt.of NCT of Delhi, Delhi Secretariat, New Delhi.

(Rakesh Syal)
Joint Secretary (Law, Justice & L.A.)
NOTIFICATION


Dated the 5th November, 2007

An Act further to amend the Indian Stamp Act, 1899 (Central Act 2 of 1899) as in force in the National Capital Territory of Delhi.

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Fifty-eighth Year of the Republic of India as follows:

1. Short title, extent and Commencement.

   (1) This Act may be called the Indian Stamp (Delhi Amendment) Act, 2007.

   (2) It extends to the whole of the National Capital Territory of Delhi.

   (3) It shall come into force on such date as the Lieutenant Governor of the National Capital Territory of Delhi may, by notification in the Delhi Gazette, appoint.

2. Amendment of Schedule 1-A.

   In the Indian Stamp Act, 1899 (Central Act 2 of 1899) as in force in the National Capital Territory of Delhi, in Schedule 1-A, for Article No. 23, the following Article shall be substituted, namely:-

TO BE PUBLISHED IN PART-IV OF THE DELHI GAZETTE – EXTRAORDINARY

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS)
8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI
Description of Instrument

23. Conveyance as defined by section 2(10) not being a transfer charged or exempted under No. 62.

Proper Stamp Duty

Three percent of the consideration amount set forth in the instrument.

Further reduced to two percent in respect of individually/jointly held immovable property by woman/women (Provided that in cases of jointly held immovable property, the reduced rate of stamp duty shall apply only to the share(s) held by woman/women).

Exemption

Assignment of copyright under the Copyright Act, 1957, section 18 CO-

PARTNERSHIP DEED - See Partnership (No. 46) *

(Rakesh Syal)

Joint Secretary (Law, Justice &L.A.)

DVS
धिल्ली राजपत्र भाग-4 असाधारण में प्रकाशित राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार विभिन्न न्याय एवं विधायी कार्य विभाग राज्य तल, डी-विंग, दिल्ली सचिवालय, इन्स्टेंट, डी 07/07/07/14(20) एलोपा-2007/एलेज्जी/07/707/2 दिनांक/3 नवम्बर, 2007
dिनांक/3 नवम्बर, 2007
dिनांक/3 नवम्बर, 2007

राष्ट्रीय राजधानी क्षेत्र दिल्ली की विभाजन संपर्क के लिए निम्नलिखित अभिविन्यास को दिनांक 5 नवम्बर, 2007 को राष्ट्रपति की सहभागिता प्राप्त हो गई तथा एपिस्कोप उन्हें सार्वजनिक सूचना के लिए प्रकाशित किया जाता है :-

“ भारतीय मुद्राक्ष (दिल्ली संस्थान) अभिविन्यास, 2007
(2007 का दिल्ली अभिविन्यास संख्या 10)"

(राष्ट्रीय राजधानी क्षेत्र दिल्ली की विभाजन संपर्क द्वारा दिनांक 18 सितंबर, 2007 को यथा पारित)
[5 नवम्बर, 2007]

दिल्ली राजधानी क्षेत्र में यथाप्रमाणे भारतीय मुद्राक्ष अभिविन्यास, 1899 (1899 का केंद्रीय अभिविन्यास 2) में और अपने संस्थान करने के लिए अभिविन्यास।

इसे भारत गणराज्य के अध्यायने वर्ष में राष्ट्रीय राजधानी क्षेत्र दिल्ली की विभाजन संपर्क द्वारा निम्नानुसार अभिविन्यासित किया जायेगा —

संबिन्दा शीर्षक विस्तार तथा प्रारंभ —

1. (1) इस अभिविन्यास को भारतीय मुद्राक्ष (दिल्ली संस्थान) अभिविन्यास, 2007 कहा जायेगा ।
(2) यह समस्त राष्ट्रीय राजधानी क्षेत्र दिल्ली में विस्तारित है।
(3) यह उस तिथि से प्रभावी होगा जो दिल्ली राष्ट्रीय राजधानी क्षेत्र के उपवन्यपाल, दिल्ली-राजधानी में अभिविन्यास द्वारा नियत किए गए।

2. अनुपूर्व 1—क का संस्थान —

(1) राष्ट्रीय राजधानी क्षेत्र दिल्ली में यथाप्रमाणे भारतीय मुद्राक्ष अभिविन्यास, 1899 की (1899 का केंद्रीय अभिविन्यास—2) अनुपूर्व 1—क में मद संख्या 23 के स्थान पर निम्नलिखित मद को प्रतिस्थापित किया जायेगा, अर्थात —

दस्तावेज का विवरण

23. भाग 2 (10) द्वारा यथा परिभाषित हस्ताक्षरण (पट) जो अन्तर्गत प्राप्त नहीं है या सं. 82 के अन्दर छूट प्रवेश नहीं है।

छत्रिल मुद्राक्ष गृह

दस्तावेज में वर्तमान प्रतिपाल राशि की सीन प्रतिपाल

महिला/महिलाओं द्वारा व्यक्तिगत/संयुक्त रूप से धारित अवशेष संपत्ति के संबंध में दो प्रतिपाल तक की कमी (युक्ति है कि संयुक्त रूप से धारित अवशेष संपत्ति के मामलों में मुद्राक्ष गृह की चटी हुई है महिला/महिलाओं द्वारा धारित भाग पर ही लागू होगी।)

D:/data mga on 192.168.12.7/GujgalPlease.doc
छूट

कॉपी राइट अधिनियम, 1957 की धारा 18 सहभागिता विलेख— देखिए सहभागिता (46) के अन्तर्गत कॉपीराइट हस्तांतरण।"

(शाकेश स्याल)
संयुक्त सचिव (विभि. न्याय एवं विभागी कार्य)

D:\dms\case\on 193.168.10.47\Analy\Printers\doc